

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2013

- Subject : Petition under section 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
- Date of hearing : 8.5.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : NTPC Limited, New Delhi
- Respondents : Western Regional Power Committee, Mumbai and others
- Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Shri Swagatika Sahoo, Advocate, NTPC
Shri Parimal Piyush, NTPC
Shri Rajesh Jain, NTPC
Shri Suchitra Maggon, NTPC
Shri Rajesh Jain, NTPC
Shri Uday Shankar, NTPC
Shri K.P. Sataposhy, NTPC
Ms. Pragya Singh, Advocate, WRLDC
Shri Abhimanyu Gartia, WRLDC
Shri K.S. Devaprasad, WRLDC
Ms. Jyoti Prasad, WRLDC
Shri P.J. Jani, GUVNL
Shri A.N. Khambhatta, GUVNL
Shri Anurag Naik, MPPMCL
Shri S.S. Barpanda, NLDC
Shri Arvind Banerjee, CSPDCL
Shri Raheel Kohli

Record of Proceedings

Learned proxy counsel for the Maharashtra State Electricity Distribution Company Limited submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. In response, learned counsel for the petitioner submitted that he has no objection in this regard. Request made by learned proxy counsel was allowed by the Commission.

2. With the consent of learned counsels for the parties, the Commission directed to list the petition for hearing on 3.6.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)